

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 127/TD/2021

**Coram:
Shri P.K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri P.K.Singh, Member**

Date of Order: 31st July, 2021

In the matter of

Application for surrender of inter-State Trading Licence granted to Renew Solar Services Private Limited.

**And
In the matter of**

Renew Solar Services Private Limited,
138, Ansal Chambers II,
Bhikaji Cama Place,
New Delhi-110 066

....Applicant

Parties Present:

Shri Ishan Nagpal for the Applicant
Shri Smarajit Sahoo for the Applicant

ORDER

This Application has been filed by the Applicant Renew Solar Services Private Limited for surrender of trading licence w.e.f. 1.4.2021.

2. By order dated 27.1.2017, Renew Solar Services Private Limited was granted trading licence for Category 'IV' to trade in electricity as an electricity trader in accordance with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions of Trading licence and other related matters) Regulations, 2009 (hereinafter referred to as

"the Trading Licence Regulations"), subject to the terms and conditions contained in the licence. The 2009 Trading Licence Regulations has since been repealed and the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 (hereinafter referred to as "the 2020 Trading Licence Regulations") has been notified. The Applicant has now approached the Commission under provisions of the 2020 Trading Licence Regulations for surrender of its inter-State trading licence.

3. The Applicant has submitted that it has not undertaken any trading activities from January, 2021 and is not interested to continue in trading business. Therefore, it is seeking to surrender its inter-State trading licence.

4. The Applicant has submitted that it does not have any un-discharged liability, against its inter-State trading licence nor any claim has been raised by any party for past one year. The Applicant has submitted that there is no operative contract pending against the licensee. The Applicant has submitted that it has already paid licence fee for the financial year 2021-22.

5. The matter was called out for virtual hearing on 30.7.2021. It was submitted by the representative of the Applicant that the Applicant company has complied with the provisions of 2020 Trading Licence Regulations and licence fee for the year 2021-22 has already been paid. The representative of the Petitioner further submitted that if any licence fee and surcharge thereon remains outstanding against the Applicant company, the same will be paid immediately.

6. We have considered the submissions of the Petitioner. Clause (3) of Regulation 20 of the Trading Licence Regulations provides as under:

“(3) Where the licensee makes an application for revocation of licence, the application shall contain the following information and documents:

(a) Reasons for seeking revocation;

(b) an affidavit to the effect that the licensee has deposited the licence fee for the year in which revocation is sought, that there are no undischarged liabilities against the licensee, that there are no operation contracts for trading of electricity to which the applicant is party at the time of filing the said application;

(c) an affidavit to the effect that the applicant has posted the complete application on its website and shall keep the application uploaded on its website till its disposal by the Commission;

(d) documents showing that the licensee has published the notice about its application for revocation in two daily newspapers having circulation in each of the five regions in addition to those published from Delhi including one economic newspaper.”

7. Vide letters dated 24.6.2021, Indian Energy Exchange (IEX), Power Exchange of India Limited (PXIL), National Load Despatch Centre (NLDC) and Regional Load Despatch Centers (RLDCs) were directed to submit the confirmation to the effect that the Applicant has not defaulted in making any payment in connection with the transactions made by the Applicant and that no adverse information regarding the conduct and operation of the licensee has come to the notice. In response, IEX vide its letter dated 9.7.2021 has submitted that since the Applicant is neither registered as member nor as client of IEX, the question of default or outstanding payment does not arise. No reply has been received from PXIL, NLDC and RLDCs.

8. The Applicant has uploaded the application on its website. The Applicant has published the notices regarding surrender of inter-State trading licence on 14.5.2021 and 22.5.2021 in all editions of Business Standard, Financial Express and Assam Tribune

(Guwahati). However, no comments/ objections have been received from the general public.

9. We have considered the request of the licensee. The trading licensee has requested to surrender the licence and submitted that it has not undertaken any trading activity since January 2021. The licensee has submitted that it has not committed any breach of any of the provisions of the licence or the 2020 Trading Licence Regulations and has paid all applicable fees for the financial year 2021-22.

10. Considering the request of the licensee, the Commission directs that the trading licence granted to Renew Solar Services Private Limited be revoked from the date of issuance of order.

11. Let an extract copy of this order be sent to the Ministry of Power in Central Government as well as CEA for their information and record.

12. The Petition No. 127/TD/2021 is disposed of in terms of the above.

Sd/-
(P.K.Singh)
Member

sd-
(Arun Goyal)
Member

sd/-
(P.K. Pujari)
Chairperson